

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00222/2017

Dated Thursday the 1st day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

R. Kalidoss

No. 86/2, Vethalaikara Street
Walajapet – 632 513.

... Applicant

By Advocate M/s.R. Malaichamy

Vs

1. Union of India

Rep. by the Director of Postal Services
Chennai City Region
Chennai – 600 002.

2. The Chief Postmaster &

Ad-hoc Disciplinary authority
Anna Road H.O,
Chennai – 600 002.

3. The Superintendent of Post Offices

Arakkonam Division
Arakkonam – 631 001.

... Respondents

By Advocate Mr. S. Nagarajan

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

When the matter is taken up for the hearing, learned counsel for the applicant submits that the applicant is no more and no right survives. Learned counsel for the respondents present.

2. In view of the above, the OA is abated.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

01.08.2019

SKSI